

**Annexure – 5**

Name of the corporate debtor: Opto Infrastructure Limited; Date of commencement of Liquidation: 13<sup>th</sup> March 2024;  
List of stakeholders as on: 30<sup>th</sup> April 2024

**List of operational creditors (Government dues)**

S.N o	Department	Government	Details of claim received		Details of claim admitted			Whether related party?	% share in total amount of claims admitted	Amount of contingent claim	Amount of any mutual dues, that maybe set off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
			Date of receipt <sup>1</sup>	Amount claimed	Amount of claim admitted	Nature of claim								
1	H. V. Sujatha Deputy Commissioner of Commercial Taxes (Audit)- 1.6, DGSTO-01, Bangalore	Central	04-02-2020	56,75,460	56,75,460	KVAT demand raised	No	NA	-	-	-	-	-	Note 1
2	Prasanna Kumar G H Commercial Tax Officer (Audit)-1.1, DGSTO-01, Bangalore	Central	10-03-2020	1,66,588	1,66,588	KVAT demand raised	No	NA	-	-	-	-	-	Note 2
				<b>58,42,048</b>	<b>58,42,048</b>			-	-	-	-	-	-	

**Notes:**

1. Claim pertains to KVAT Demand raised as per Reassessment order passed for FY 2010-11 and 2011-12.
2. Claim pertains to KVAT Demand raised as per Reassessment order passed for FY 2015-16.



Ravi Sankar Devarakonda  
Liquidator for Opto Infrastructure (P) Limited,  
IP Registration No: IBBI/IPA-001/1P-P00095/2017-18/10195  
AFA valid upto 09 August 2024  
Email: [liquidator.optoinfrastructure@gmail.com](mailto:liquidator.optoinfrastructure@gmail.com)

Date: 30 April 2024

Place: Bangalore

<sup>1</sup> Pursuant to Regulation 12(2)(c) of Liquidation Process Regulations, the claims submitted by the stakeholders, and duly collated by the IRP/ RP during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 has been deemed to be submitted under section 38.